

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:5029
ANSWERED ON:07.05.2012
CLEARANCE TO PROJECTS
Vijayan Shri A.K.S.

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether a number of applications regarding development of Special Economic Zones (SEZs) are pending for environmental clearances in the country;
- (b) if so, the details thereof, State-wise including Tamil Nadu; and
- (c) the time by which these are likely to be cleared?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c) : A Special Economic Zone may be established either jointly or severally by the Central Government, State Governments or any person for manufacture of goods or rendering services or for both or as a Free Trade and Warehousing Zone. Proposals for setting up of SEZs are approved by the Board of Approval (BoA) only after written consent of the concerned State Government. No proposal for setting up of SEZ is pending before BoA for want of environment clearance. Developers and other SEZ entities are required to comply with all applicable environmental and other laws.